

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-07-2024 AT 10:30 AM**

**Company Petition IB/115/2022  
AND  
IA (IBC) 977/2024 in Company Petition IB/115/2022  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Bhagyanagar Investments and Trading Pvt Ltd

**...Financial Creditor**

**AND**

EBC Bearings India Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 977/2024**

Learned Counsel Ms JVL Bharathi, for applicant present physically.

Mr Kishore Babu, Liquidator present physically.

Mr Vishnu Vardhan, Superintendent, GST Sangareddy present physically and produced his identification. Photocopies retained. It is represented by Mr Vishnu Vardhan, Superintendent that he is authorized to represent in this matter and authorization will be e-filed today and also physically.

It is stated that only on ground of the internal delays in communicating the directions of the liquidator so, the GST Department was unable to take part in the meetings called by the liquidator and learned representative assured the Tribunal that hence forth the authorized representative from GST will take part in the meetings as on when notices are served. Let this be filed within three days in writing. The same is recorded.

Accordingly, **this application is disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**